

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF JANUARY 1997

Original Application No. 1071 of 1995

HON.MR. S. DAS GUPTA, MEMBER(A)

HON. MR. T.L. VERMA, MEMBER(J)

Mahipal Verma , son of Ram Nagina
resident of Mohalla Vikas Nagar
Colony, P.O. Maharipur City
Gorakhpur.

Applicant

BY ADVOCATE SHRI S.S. TRIPATHI

Versus

1. Union of India through Ministry of Tele Communications, New Delhi
2. The Directorate of Tele Communications, East Varanasi
3. Tele Communication District Manager, Gorakhpur.
4. General Manager, Tele Communications Eastern Zone, XXXXXXXX-Lucknow.

Respondent

BY ADVOCATE SHRI N.B. SINGH

HON.

O R D E R(Oral)

HON.MR. S.DAS GUPTA, MEMBER(A)

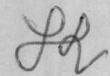
This original application was filed challenging an order dated 7.9.95 by which the applicant among others was posted in the office of TDMGR and sought quashing of the aforesaid order as well as a direction to the respondents not to replace him from the post of Trunk Telephone Operator and to pay him the salary of the post of Trunk Telephone Operator.

2. It appears from the supplementary counter affidavit filed by the respondents that the impugned order has been amended by order dated 24.10.95 by which the applicant among others have been directed to work at position no. 2 at 198 to 197. It is, therefore, clear

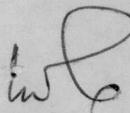
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that his ~~duties~~ ^{services} are not going to be utilised as clerk which was the grievance of the applicant. The learned counsel for the respondents stated that the applicant has all along ^{been} ~~been~~ ^{paid} the salary since the impugned order was stayed by the Tribunal and he continued to work on the post.

3. In view of the foregoing reasons the application ~~has~~ become infructuous and the same is disposed of accordingly.



MEMBER (J)



MEMBER (A)

Dated: 8th JANUARY 1997

Uv/